



# SUPREME COURT BAR ASSOCIATION (Regd.)

SUPREME COURT OF INDIA, TILAK MARG, NEW DELHI-110001 (INDIA)

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SCBA/EC.2021-22

Dated 06.03.2021

## PRESS RELEASE

The Executive Committee of the Supreme Court Bar Association called for an emergent Meeting on 06.03.2021, pursuant to the Standard Operating Procedure dated 05.03.2021, for hybrid physical hearing before Hon'ble Supreme Court issued by the Registry of Supreme Court of India. In the Executive Committee it was unanimously resolved and decided not to accept the Standard Operating Procedure (SOP) as the same was prepared without taking into confidence the Bar, despite the assurance given to the Executive Committee by Hon'ble the Chief Justice of India in the meeting held on 1<sup>st</sup> March, 2021. It was unanimously agreed that Standard Operating Procedure (SOP) is unilaterally thrust upon the members of the Bar despite the fact that the Bar is an equal stakeholder in the dispensation of the justice delivery system. The Executive Committee further unanimously resolved and decided to challenge the aforesaid Standard Operating Procedure for hybrid physical hearing by way of filing of Writ Petition before the Hon'ble Supreme Court of India.

It was further unanimously agreed that the Bar wants full physical hearing and is agreeable for hybrid hearing before the Hon'ble Supreme Court only as an interim measure provided hybrid hearing is for all Courts on all working days including permitting mentioning of the matters.

  
ARDHENDUMAULI KUMAR PRASAD  
Hony. Secretary